

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

RAJYA SABHA

UNSTARRED QUESTION No. 2053
TO BE ANSWERED ON: 03.08.2022

SCHEME FOR DISABLED

2053: DR. ASHOK KUMAR MITTAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the schemes/projects being implemented for the welfare and rehabilitation of persons with disabilities (PwD)/physically and mentally challenged persons in the country especially in Punjab;
- (b) whether Government has been successful in implementing schemes for the welfare of PwD/physically and mentally challenged persons;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether Government has constituted a Committee to review the existing National Policy for Persons with Disabilities to bring it in consonance with the United Nations Convention on the Rights of Persons with Disabilities and if so, the details thereof?

ANSWER

(MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT)
(SUSHRI PRATIMA BHOUMIK)

(a) to (c) Relief to the persons with disabilities is a State subject by virtue of entry '9' of the State List of the Constitution of India. However, the Central Government supplements the efforts of the State Governments for empowerment of persons with disabilities.

The Department of Empowerment of Persons with Disabilities (DEPwD) under the Ministry implements the following major Central Sector Schemes for the welfare and rehabilitation of persons with disabilities/physically and mentally challenged persons **throughout the country including in Punjab State**:

(i) **Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP):** Under ADIP Scheme, funds are released to various implementing agencies to assist needy persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential.

(ii) **Scheme for Implementation of the Rights of Persons with Disabilities Act (SIPDA):** Under this Scheme, assistance is provided to State Governments and autonomous organizations/ Institutions under Central or State Governments/ various implementing agencies for various

activities relating to the implementation of the Rights of Persons with Disabilities Act, 2016. Major Components of Scheme for Implementation of Persons with Disabilities Act (SIPDA) are:

- (1) Creation of Barrier Free Environment for PwDs
- (2) National Action Plan for Skill Development of PwDs
- (3) Accessible India Campaign
- (4) Unique Disability Identity Card

(iii) **Deendayal Disabled Rehabilitation Scheme (DDRS):** Under the Scheme grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities, aimed at enabling them to reach and maintain their optimal physical, sensory, intellectual, psychiatric or social functional levels.

(iv) **Scholarship schemes for students with disabilities:** Under this Scheme, the Government provides scholarships for students with disabilities such as Pre-matric (for classes IX & X), Post-matric (from class XI up to Post Graduate degree/diploma level), Top Class Education (Post graduate degree/diploma in notified Institutes), National Fellowship (M.Phil and PhD courses), National Overseas Scholarship (for Overseas education at P.G./Doctorate level).

(v) In addition, National Trust, a statutory body under the Department, set up in 2000 under the National Trust for the welfare of persons with autism, cerebral palsy, mental retardation and multiple disabilities Act, 1999 implements the following major schemes for the welfare of Persons with Disabilities:

- (1) Disha (Early Intervention and School Readiness Scheme for 0-10 years)
- (2) VIKAAS (Day Care Scheme for 10+ years)
- (3) Disha-cum Vikaas Scheme (Day Care)
- (4) Samarth (Respite Care Residential Scheme)
- (5) Gharaunda (Group Home for Adults)
- (6) Samarth-cum-Gharaunda Scheme (Residential)
- (7) 'Niramaya' Health Insurance Scheme

The Details of Revised Estimate (RE) and Actual Expenditure (AE) in respect of above mentioned schemes for the last three years is as under:

Rs. in crore

S.No	Scheme	RE 2019-20	AE 2019-20	RE 2020-21	AE 2020-21	RE 2021-22	AE 2021-22
1	ADIP	222.50	213.83	195.00	189.13	180.00	198.70
2	DDRS	105.00	101.61	85.00	83.18	105.00	100.90
3	SIPDA	260.00	217.34	122.89	103.43	147.31	108.44
4	Scholarships for SwDs	108.67	95.15	100.00	97.40	110.00	120.32
5	Budgetary support to National Trust	20.00	20.00	30.00	29.80	30.00	28.14

(d) The Government constituted a Committee under the chairpersonship of Secretary, Department of Empowerment of Persons with Disabilities to review the existing National Policy for Persons with Disabilities and to suggest a new draft National Policy for Persons with Disabilities. The Committee has recommended a draft new National Policy for Persons with Disabilities which inter-alia aims for changing the mindset and perception of the members of the society towards persons with disabilities, facilitating creation of an accessible environment in built infrastructure, transportation system, ICT eco system and other facilities and services through appropriate technology adoption, promoting Inclusive education, improving the knowledge and skills of persons with disabilities to make them capable of handling different tasks in the employment market, mobilizing the private sector to actively participate in the capacity building and rehabilitation and empowerment for PwDs.
